

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)226(PB)/2017

IN THE MATTER OF:

**M/s Manodeal Investment & Finance
Pvt. Ltd.**

... **APPLICANT / PETITIONER**

SECTION:

Under Section 59 of Insolvency & Bankruptcy of Code, 2016

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

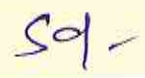
For the APPLICANT / PETITIONER :- Mr. P. K. Bhalla, Advocate
Mr. Ashok Kumar Shukla, Advocate

For the RESPONDENT :-

ORDER

Learned counsel for the petitioner / liquidator present. It is represented by the voluntary liquidator, That in view of the order of the Central Government dated 29.06.2017 issued in relation to voluntary liquidation, the matter may be allowed to be dealt with in accordance with the order. Taking into consideration the proviso to section S.O 2042(E) 2 of the said order, let the matter be dealt with accordingly. Liberty is granted to the petitioner to withdraw this petition as requested and to file before the appropriate authority as specified in the said order dated 29.06.2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**